

**CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH**

**Original Application No.81/2009**

**This the 06<sup>th</sup> day of March 2009.**

**HON'BLE MR. M. KANTHAIAH, MEMBER (J)**

A.P. Dixit, aged about 67 years, S/o Late D.S. Dixit, R/o 557/27 Gha Omnagar, Alambagh, Lucknow.

.....Applicant  
**By Advocate: Shri A. Moin.**

Versus.

Union of India through

1. General Manager, Northern Railway, Baroda House, New Delhi.
2. Deputy Chief Engineer (Construction) Northern Railway, Charbagh, Lucknow.
3. Financial Advisor and Chief Accounts Officer, Northern Railway, Baroda House, New Delhi.
4. Senior Accounts Officer (Construction), Northern Railway, Charbagh, Lucknow.

.....Respondents.

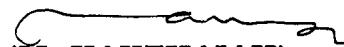
**By Advocate: Sri B.B. Tripathi for Sri N.K. Agarwal.**

**ORDER**

Heard both sides.

2. The applicant has filed this OA with a prayer to issue direction to the respondents to refund of RS. 102289/- which was wrongly deducted from the leave encashment of the applicant and other retrial benefits with interest thereon.
3. It is also the case of the applicant that he also made representation to the Respondent No.1 dt.20.11.2008 (Ann.-A-1) but the same is still pending for consideration. At this stage, learned counsel for the applicant submits that if his representation is directed to be decided, the purpose of O.A. would be served.

4. In view of the above circumstances, without going into the merits of the case, the respondent nos. 1 and 3 are directed to consider and dispose of the pending representation of the applicant dt.20.11.2008 (Ann.-A-1) within a period of three months from the date of supply a copy of this order, with a reasoned order as per rules also by treating his OA as his additional representation. The applicant is also directed to supply the copy of the representation to the respondents alongwith a copy of this order. No costs. .

  
**(M. KANTHAIAH)**

**MEMBER (J)**

*amit/-*

*06-03-09*